

**IN THE NATIONAL COMPANY LAW TRIBUNAL
"CHANDIGARH BENCH, CHANDIGARH"**

CP (IB) No.213/Chd/Hry/2018

**Under Section 9 of the
Insolvency and Bankruptcy
Code, 2016.**

In the matter of:

M/s. Synergy Property Development
Services Pvt. Ltd.,
having its registered office
at: 1st Floor, "Pine Valley",
Embassy Golf Links Business Park,
Off Intermediate Ring Road,
Bengaluru-560071.

...Applicant-Operational Creditor

Vs.

SRS Limited, having its registered
office at: SRS Tower, 305 & 307,
3rd Floor, Near Metro Station Mewla
Maharajpur, G.T. Road,
Faridabad HR 121003

...Respondent-Corporate Debtor

Order delivered on: 28.08.2018

**Coram: Hon'ble Mr. Justice R.P. Nagrath, Member(Judicial).
Hon'ble Mr. Pradeep R. Sethi, Member(Technical)**

For the petitioner : 1. Ms. Shrey Goel, Advocate.
2. Mr. Shreya Vashishta, Advocate.

ORDER (Oral)

The learned counsel for the petitioner submits that the instant petition may be disposed of with liberty to the operational creditor to file claim before the Interim Resolution Professional appointed in the matter of CP (IB) No. 201/Chd/Hry/2018 filed by S.B.I. against SRS Ltd. (respondent-corporate debtor) which was admitted on 21.08.2018 declaring moratorium and also

Interim Resolution Professional appointed with certain directions. Accordingly, the instant petition is disposed of with liberty aforesaid.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

August 28, 2018
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